

ITEM NO.12

COURT NO.13

SECTION XIV-A

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

PETITION FOR SPECIAL LEAVE TO APPEAL (C) NO. 594 OF 2020

DR. POORNIMA ADVANI & ANR.

Appellant(s)

VERSUS

GOVERNMENT OF NCT & ANR.

Respondent(s)

(IA No. 4291/2024 - APPLICATION FOR SUBSTITUTION, I.A. NO. 35588/2025-APPLICATION FOR CONDONATION OF DELAY IN SETTING ASIDE ABATEMENT, IA No. 4292/2024 - APPOINT A NEXT FRIEND AND IA No. 4420/2020 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 18-02-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J.B. PARDIWALA  
HON'BLE MR. JUSTICE R. MAHADEVAN

For Appellant(s) : Mr. Abhishek Puri, Adv.  
Mr. Sahil Grewal, Adv.  
Ms. Surbhi Gupta, Adv.  
Mrs. Reeta Dewan Puri, Adv.  
Mr. P. N. Puri, AOR

For Respondent(s) : Ms. Jyoti Mendiratta, AOR

UPON hearing the counsel the Court made the following  
O R D E R

1. Delay condoned.
2. Application for substitution is allowed.
3. Leave granted.
4. The appeal is disposed of in terms of signed reportable order.
5. Pending application(s), if any, shall stand disposed of

(RAJNI MUKHI)  
ASTT. REGISTRAR-cum-PS

(ANJALI PANWAR)  
COURT MASTER (NSH)

(Signed reportable order is placed on the file)